

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

U5

ORIGINAL APPLICATION NO.876/96.

DATE OF ORDER : 5th August, 1996.

Between :

Smt.V.Adilaxmi

... Applicant

And

1. The Director General,  
All India Radio, New Delhi.
2. The Deputy Director General,  
All India Radio, Calcutta.
3. The Assistant Station Director,  
All India Radio, Kenjhor,  
Orissa State.
4. The Pay & Accounts Officer,  
All India Radio, Calcutta.

... Respondents

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Counsel for the Applicant : Shri M.Kesava Rao

Counsel for the Respondents : Shri K.Bhaskara Rao

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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... 2.

(Orders per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri P.M.Amarendra for Sri M.Kesava Rao for the applicant. This O.A. is filed praying for a direction to the Respondents to pay the pensionary and other benefits such as family pension, gratuity, Provident Fund, leave salary etc., of late Sri Baghyaban Bagh, who worked in All India Radio, Khanjhor, to the applicant herein with interest.

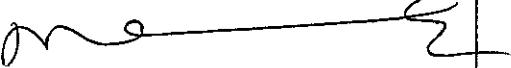
2. The applicant is the mother of late Sri Bhagyaban Bagh, who, ~~it is stated~~, was the adopted by her. The applicant filed a legal heir certificate (Annexure-12, page-25) issued by the Additional Tahsildar, Jaipur to state that ~~she~~ is the legal heir to receive pension and pensionary benefits of her late adopted son. It is stated that her son who worked in All India Radio, Orissa State died on 4-12-90. She applied to the Station Director, All India Radio, Khanjhor Orissa, for ~~getting~~ <sup>and</sup> setting the pensionary benefits in her favour by representation dt.11.11.91 (Annexure-III) ~~that~~ was followed by reminders dt.22.6.92 (Annexure-IV) and her last representation was dt.3.4.95 (Annexure-20, page-39). Inspite of the above representations, it is stated by her that she has not received any reply so far.

3. Before any adjudication is done, the stand of the respondents should be known in clear terms. Hence I think it fit to remand the case back to the Respondent No.1 to dispose of her representations in accordance with the Law. In the result, the following direction is given :-



"Respondents 1 and 3 should dispose of the representations referred to above taking due note of Annexures <sup>to the order</sup> especially in regard to the legal ~~heif~~ certificate supplied by the applicant in accordance with the Law within a period of 3 months from the date of receipt of a copy of this order."

4. The O.A. is ordered accordingly at the admission stage itself. No costs.



(R.RANGARAJAN)  
Member (A)

Dated: 5th August, 1996.  
Dictated in Open Court.

*Artho 3356*  
*Dy. Registrar (J)*

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:4 :

OA.876/96.

Copy to:-

1. The Director General, All India Radio, New Delhi.
2. The Deputy Director General, All India Radio, Calcutta.
3. The Assistant Station Director, All India Radio, Kendrapara, Orrissa State.
4. The Pay & Accounts Officer, All India Radio, Calcutta.
5. One copy to Sri. M.Kesava Rao, Advocate, CAT, Hyd.
6. One copy to Sri. K.Bhaskar Rao, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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DA-876

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 5/8/96

ORDER/JUDGEMENT  
O.A. NO./R.H./C.P. No.

O.A. NO.

876/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

No Spcll Copy

